

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 51708 of 2018

(Arising out of Order-in-Appeal No. 196(SM)ST/JPR/2018 dated 20.03.2018 passed by the Commissioner (Appeals), office of the Commissioner (Appeals), Central Excise & Central Goods & Service Tax, Jaipur)

M/s. Sudarshan Apartments

24, Goyal House, Ajmer Road,
Jaipur- 302006 (Rajasthan)

.....Appellant

VERSUS

**Commissioner (Appeals),
Office of the Commissioner(Appeals),
Central Excise & Central Good and
Service Tax,**

NCR Building, Statue Circle, C-Scheme,
Jaipur-302005 (Raj.)

.....Respondent

APPEARANCE:

None for the Appellant

Mr. Harshvardhan, Authorized Representative of the Department

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)**

Date of Hearing/Decision: 14.07.2023

FINAL ORDER NO. 50935/2023

JUSTICE DILIP GUPTA

A certificate in Form-IV under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued by the Department towards the full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**